

ITEM NO.36

COURT NO.4

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).5089/2019

SECURITIES AND EXCHANGE BOARD OF INDIA

Appellant(s)

VERSUS

ROHIT SEHGAL & ORS.

Respondent(s)

(With appln.(s) for ex-parte stay, permission to file appeal and exemption from filing c/c of the impugned judgment)

WITH

SLP(C) No. 13678/2019 (XVII)

(With appln.(s) for permission to file addl. documents and exemption from filing c/c of the impugned judgment)

Date : 17-06-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE SURYA KANT
(Vacation Bench)

For Appellant(s) Mr. C.U. Singh, Sr. Adv.
Mr. Bhargava V. Desai, AOR

For Respondent(s) Ms. Meenakshi Arora, Sr. Adv.
No.1 Mr. Arjun Garg, Adv.
Mr. Abhinav Shrivastava, AOR
Ms. Mrinali Prasad, Adv.
Ms. Deepti Bhardwaj, Adv.
Mr. Akshay Goel, Adv.
Mr. Rahul Gupta, Adv.

Nos.2-34 Mr. Puneet Singh Bindra, AOR
Mr. Raja Singh, Adv.
Ms. Simran Jeet, Adv.
Ms. Sonal Alagh, Adv.

No.36 Mr. Ritesh Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Abhinav Shrivastava, Mr. Puneet Singh Bindra and Mr. Ritesh Agrawal, Advocates-on-Record waive notice on behalf of Respondent Nos.1, 2 to 34 and 36 respectively.

Counter affidavit be filed within ten days and rejoinder affidavit, if any, be filed within one week thereafter.

List before the appropriate Bench, in the week commencing from 8th July, 2019.

In the meanwhile, the resolution professional may continue to perform his functions. We, however, only grant stay of the direction of the NCLT in so far as it has directed SEBI to hand over the title deeds to the resolution professional. It is further made clear that the SEBI shall not in any manner create any encumbrance on the properties held by them by virtue of the title deeds.

(Saroj Kumari Gaur)
Branch Officer

(Sarita Purohit)
AR-cum-PS